

**Central Administrative Tribunal  
Principal Bench**

**O.A. No. 340/2017**

New Delhi this the 09<sup>th</sup> day of February, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Subhash Chander Rana 59 (yrs)  
S/o Sh. Roshan Lal rana, Driver, Grade-I  
R/o H.No. C-613, Sector-I,  
Avantika, Rohini,  
Delhi.

...Applicant

**(By Advocate: Mr. Subhash Rana with Mr. Deepak Kohli)**

**Versus**

1. Delhi Co-operative Housing  
Finance Corporation Ltd.  
Through its Managing Director  
Having its office at  
3/6, Siri Fort Institutional Area,  
August Kranti Marg,  
New Delhi.
2. The Chairman  
Delhi Co-operative Housing,  
Finance Corporation Ltd.,  
Through its Managing Director  
Having its office at  
3/6, Siri Fort Institutional Area,  
August Kranti Marg,  
New Delhi.
3. The General Manager,  
Delhi Co-operative Housing,  
Finance Corporation Ltd.  
Through its Managing Director  
Having its office at  
3/6, Siri Fort Institutional Area,  
August Kranti Marg,  
New Delhi. ... Respondents

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

Learned counsel for the applicant has argued that the applicant was served with a charge sheet on 14.10.2016. Since then, the inquiry has not

proceeded any further. He submitted that the applicant had also been suspended but his suspension order has since been revoked. Further, learned counsel submitted that although this OA has been filed seeking the relief of quashing the charge memo, the applicant would be satisfied in case directions were given to the respondents to complete the inquiry proceedings within a given time frame.

2. In view of the limited prayer made by the applicant, we dispose of this O.A. at the admission stage itself without going into the merits of the case with a direction to the respondents to complete the inquiry expeditiously.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

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